

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-415(ND)/2018**

**In the matter of:**

Aggarwal Sanitations

... Applicant

Vs.

M/s Proview Infrastructure Pvt. Ltd.

...Respondent

**SECTION:** Under Section 8 & 9 of IBC

**Order delivered on 21.04.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant  
For the Respondent


Mr. B. Pataik

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**ORDER**

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 5<sup>th</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**